# GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 2696 ANSWERED ON 16/12/2025

#### **ROAD PROJECTS UNDER PMGSY**

### 2696. Shri Ramasahayam Raghuram Reddy:

### Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the steps taken to ensure speedy construction of roads under Road Connectivity Project for Left Wing Extremism Areas (RCPLWEA) vertical of PM Gram Sadak Yojana (PMGSY);
- (b) whether the Government proposes to set up a coordination committee in order to ensure better coordination between Centre and the States and seamless allocation of funds;
- (c) if so, the details thereof;
- (d) whether the Government proposes to undertake a comprehensive audit of roads built under PMGSY;
- (e) whether the Government proposes to introduce a new vertical under PMGSY so as to include settlements according to the 2011 census; and
- (f) if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a): Road Connectivity Project for Left Wing Extremism Affected areas (RCPLWEA) was launched in the year 2016 with an aim to improve the road connectivity in 44 worst-affected LWE districts and some adjoining districts in 9 States, viz. Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Telangana and Uttar Pradesh. The scheme has twin objectives of enabling smooth and seamless anti-LWE operations by the security forces and also ensuring socio-economic development of the area.

A total of 1344 roads and 701 Long Span Bridges (LSBs) of length 12,212 Km have been sanctioned to the 9 implementing States (as mentioned in the paragraph above), out of which 1017 roads of

length 9,764 Km and 528 LSBs have already been completed with the total cost of Rs. 9339.74 crore. The timeline for completion of RCPLWEA-sanctioned works is up to March 2026. State-wise progress of works under RCPLWEA may be seen at Annexure-I.

Rural road is a state subject and implementation of RCPLWEA projects is the responsibility of the implementing State Governments. However, the Ministry continuously reviews and monitors the progress of road projects sanctioned and the various steps taken to expedite the completion of road works sanctioned under RCPLWEA are mentioned below:

- i. Timely release of funds and continuous monitoring of its expenditure.
- ii. Encouraging the usage of the latest and green technologies and local materials for faster, cost-effective construction.
- iii. Regular support from the technical wing of the Ministry, viz. the National Rural Infrastructure Development Agency (NRIDA), provides regular handholding to implementing States.
- iv. The Ministry has also conducted a number of Contractor's Outreach Programmes in the States to attract the contractors in the implementation of PMGSY projects. RCPLWEA is an important component for rural connectivity, being implemented by the department. States have been requested to augment execution capacity and contracting capacity, and their compliance in this regard is regularly reviewed.
- v. The State Governments are also regularly advised to convene meetings with the concerned authorities to expedite matters relating to land issues, forest clearances etc., to expedite completion of works.
- vi. Training is imparted to field engineers and contractors, as well as their staff, for capacity building.
- vii. Quarterly review meetings by the senior-level officers, are held, along with the representatives of the Ministry of Home Affairs and representatives of various other departments concerned.
- viii. Programme is regularly monitored by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings and Pre-Empowered/Empowered Committee Meetings with the States.
- (b) & (c): RCPLWEA implementation is jointly coordinated between the Ministry and State. A complete guideline is in place since its inception and all execution and implementation is processed through the guidelines laid specifically for RCPLWEA, which may be accessed through the program website "https://pmgsy.nic.in". All road works

are examined through comprehensive checks of Detailed Project Reports (DPRs) by technical wing viz. NRIDA and later get sanctioned by Empowered Committee chaired by Secretary of the Department. Further, under RCPLWEA, DPRs also get checked and scrutinized by Ministry of Home Affairs (MHA). Further, the Ministry regularly engages with States through inter-governmental coordination mechanisms within PMGSY planning and review processes (including regular review meetings and Annual Action Plan) to ensure better coordination and timely fund allocation.

- (d): The Comptroller and Auditor General of India (CAG) undertakes periodic compliance audits of PMGSY road works as part of the statutory audit process, covering aspects such as quality of construction, adherence to guidelines, and expenditure patterns. Apart from this, under PMGSY programme the quality of roads is being ensured with a robust three-tier Quality Assurance Mechanism through inspections by National and State-level Quality Monitors to ensure compliance with technical standards during and after construction.
- (e) & (f): The Government of India has launched Phase -IV of Pradhan Mantri Gram Sadak Yojana on 11, September 2024 to provide new connectivity to eligible 25,000 unconnected habitations with 62,500 Kms road with the total outlay of Rs. 70,125 crore during the period of 2024-25 to 2028-29 to the population size 500+ in plains, 250+ in Hill States/UTs and North-Eastern Region (NER), Special Category Areas (Tribal Schedule-V Areas, Desert Areas, Aspiration Blocks/Districts) and 100+ in LWE affected Districts (areas notified by MHA) in 9 States as per Census 2011.

A fresh Survey has been carried out by all the States/UTs using a dedicated "Gram Sadak Survey" App for identifying eligible habitations under PMGSY-IV. Technical scrutiny is being done by technical wing of the Department viz. NRIDA. Sanctioning process has also started based on proposals received from States. Till date a total of 5,436 km length has been sanctioned to the States of Uttarakhand, Chhattisgarh and Jammu & Kashmir under PMGSY-IV. Other States' proposals are under process and they will be sanctioned after completing all the selection criteria, as laid down in the programme guidelines.

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Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question 2696 dated 16.12.2025

**Annexure-I** 

SI. No.	State Name	Sanctioned			Completed			Expenditur e incl. Stat
		No of Roads	Road Length	No of Bridges	No of Roads	Road Length	No of Bridges	e Share (in Rs. Cr.)
2	Bihar	150	1,964.985	78	131	1,823.956	72	2150.74
3	Chhattisgar h	391	3,221.275	88	316	2,403.748	47	1559.30
4	Jharkhand	303	2,407.957	207	246	2,173.424	173	2128.91
5	Madhya Pra desh	37	346.145	46	20	165.457	32	358.88
6	Maharashtr a	46	619.676	112	40	551.266	107	728.86
7	Odisha	52	528.853	2	48	486.422	0	418.12
8	Telangana	146	1,023.696	112	39	478.908	50	681.15
9	Uttar Prade	25	541.300	11	20	496.825	11	358.68
Total		1,344	12,211.872	701	1,017	9,763.778	528	9339.74

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